

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos.5978-5979/2017

(Arising out of impugned final judgment and order dated 11-08-2017
in BA No. 1573/2017 and 1574/2017 passed by the High Court Of
Delhi At New Delhi)

SANJAY CHANDRA & ANR.

Petitioner(s)

VERSUS

STATE GOVT. OF NCT OF DELHI

Respondent(s)

FOR ADMISSION and I.R. and IA No.73474/2017-APPLICATION FOR
EXEMPTION FROM FILING CERTIFIED COPY and IA
No.76075/2017-INTERVENTION APPLICATION and IA
No.77430/2017-INTERVENTION APPLICATION and IA
No.77805/2017-INTERVENTION APPLICATION and IA
No.77829/2017-INTERVENTION APPLICATION and IA
No.78211/2017-INTERVENTION APPLICATION and IA
No.82341/2017-INTERVENTION APPLICATION and IA
No.82792/2017-INTERVENTION APPLICATION and IA
No.82837/2017-INTERVENTION APPLICATION and IA
No.82994/2017-INTERVENTION APPLICATION and IA
No.85841/2017-INTERVENTION APPLICATION and IA
No.85847/2017-INTERVENTION APPLICATION and IA
No.85851/2017-INTERVENTION APPLICATION and IA
No.85858/2017-INTERVENTION APPLICATION and IA
No.85865/2017-INTERVENTION APPLICATION and IA
No.85870/2017-INTERVENTION APPLICATION and IA
No.86243/2017-INTERVENTION APPLICATION and IA
No.86257/2017-INTERVENTION APPLICATION and IA
No.86301/2017-INTERVENTION APPLICATION and IA
No.86305/2017-CLARIFICATION/DIRECTION and IA
No.86428/2017-INTERVENTION APPLICATION and IA
No.87119/2017-INTERVENTION APPLICATION and IA
No.87175/2017-INTERVENTION APPLICATION and IA
No.87183/2017-INTERVENTION APPLICATION and IA
No.87197/2017-INTERVENTION APPLICATION and IA
No.87201/2017-INTERVENTION APPLICATION and IA
No.87210/2017-INTERVENTION APPLICATION and IA
No.87309/2017-INTERVENTION/IMPLEADMENT and IA
No.87314/2017-APPROPRIATE ORDERS/DIRECTIONS and IA
No.87413/2017-INTERVENTION APPLICATION and IA
No.87452/2017-INTERVENTION APPLICATION and IA
No.89941/2017-INTERVENTION APPLICATION and IA
No.90004/2017-INTERVENTION APPLICATION and IA
No.90008/2017-INTERVENTION APPLICATION and IA
No.90011/2017-INTERVENTION APPLICATION and IA
No.90014/2017-INTERVENTION APPLICATION and IA
No.90019/2017-INTERVENTION APPLICATION and IA

No. 90023/2017-INTERVENTION APPLICATION and IA
No. 90395/2017-INTERVENTION APPLICATION and IA
No. 90400/2017-INTERVENTION APPLICATION and IA
No. 90575/2017-INTERVENTION APPLICATION and IA
No. 90581/2017-INTERVENTION APPLICATION and IA
No. 90659/2017-INTERVENTION/IMPLEADMENT and IA
No. 90697/2017-INTERVENTION/IMPLEADMENT and IA
No. 90743/2017-INTERVENTION APPLICATION and IA
No. 90747/2017-INTERVENTION APPLICATION and IA
No. 90799/2017-INTERVENTION APPLICATION and IA
No. 90823/2017-INTERVENTION APPLICATION and IA
No. 90881/2017-INTERVENTION APPLICATION and IA
No. 90999/2017-INTERVENTION APPLICATION and IA
No. 91001/2017-CLARIFICATION/DIRECTION and IA
No. 91041/2017-INTERVENTION APPLICATION and IA
No. 91242/2017-INTERVENTION APPLICATION and IA
No. 91502/2017-INTERVENTION APPLICATION and IA
No. 91653/2017-INTERVENTION APPLICATION and IA
No. 91658/2017-INTERVENTION APPLICATION and IA
No. 91667/2017-INTERVENTION APPLICATION and IA
No. 91672/2017-INTERVENTION APPLICATION and IA
No. 91692/2017-INTERVENTION/IMPLEADMENT and IA
No. 91730/2017-INTERVENTION APPLICATION and IA
No. 91737/2017-INTERVENTION APPLICATION and IA
No. 91743/2017-INTERVENTION APPLICATION and IA
No. 91751/2017-INTERVENTION APPLICATION and IA
No. 91915/2017-INTERVENTION APPLICATION and IA
No. 91918/2017-INTERVENTION APPLICATION and IA
No. 91929/2017-INTERVENTION APPLICATION and IA
No. 91934/2017-INTERVENTION APPLICATION and IA
No. 91960/2017-INTERVENTION APPLICATION and IA
No. 91988/2017-INTERVENTION APPLICATION and IA
No. 92123/2017-INTERVENTION APPLICATION and IA
No. 93209/2017-INTERVENTION APPLICATION and IA
No. 94872/2017-INTERVENTION APPLICATION and IA
No. 95331/2017-INTERVENTION APPLICATION and IA
No. 95334/2017-INTERVENTION APPLICATION and IA
No. 95374/2017-INTERVENTION APPLICATION and IA
No. 95378/2017-INTERVENTION APPLICATION and IA
No. 98385/2017-INTERVENTION APPLICATION and IA
No. 98390/2017-INTERVENTION APPLICATION and IA
No. 98587/2017-INTERVENTION APPLICATION and IA
No. 98660/2017-INTERVENTION/IMPLEADMENT and IA
No. 99968/2017-INTERVENTION APPLICATION and IA
No. 100788/2017-INTERVENTION APPLICATION and IA
No. 101718/2017-VAKALATNAMA AND MEMO OF APPEARANCE and IA
No. 101725/2017-INTERVENTION APPLICATION and IA
No. 101728/2017-INTERVENTION APPLICATION and IA
No. 103667/2017-INTERVENTION APPLICATION and IA
No. 103791/2017-INTERVENTION APPLICATION and IA
No. 103799/2017-INTERVENTION APPLICATION and IA
No. 104384/2017-INTERVENTION APPLICATION and IA

No.105185/2017-INTERVENTION APPLICATION and IA
No.105189/2017-INTERVENTION APPLICATION and IA
No.105291/2017-INTERVENTION APPLICATION and IA
No.105437/2017-INTERVENTION/IMPLEADMENT and IA
No.105588/2017-INTERVENTION APPLICATION and IA
No.105601/2017-INTERVENTION APPLICATION and IA
No.105616/2017-INTERVENTION APPLICATION and IA
No.105632/2017-INTERVENTION APPLICATION and IA
No.105646/2017-INTERVENTION APPLICATION and IA
No.105657/2017-INTERVENTION APPLICATION and IA
No.105668/2017-INTERVENTION APPLICATION and IA
No.105675/2017-INTERVENTION APPLICATION and IA
No.106004/2017-INTERVENTION APPLICATION and IA
No.106067/2017-INTERVENTION APPLICATION and IA
No.106074/2017-INTERVENTION APPLICATION and IA
No.106077/2017-INTERVENTION APPLICATION and IA
No.106080/2017-INTERVENTION APPLICATION and IA
No.106313/2017-INTERVENTION APPLICATION and IA
No.106316/2017-INTERVENTION APPLICATION and IA
No.106462/2017-INTERVENTION APPLICATION and IA
No.106467/2017-INTERVENTION APPLICATION and IA
No.106473/2017-INTERVENTION APPLICATION)

Date : 23-10-2017 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

Mr. Pawan Shree Agarwal, Adv. (A.C.)

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Mr. E. C. Agrawala, AOR

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
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Ms. Sujatha Kurdukar, Adv.

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Mr. Sumit Kr. Sharma, Adv.
Mr. Niraj Sharma, Adv.

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Mr. Jinendra Jain, Adv.
Mr. Birjesh Yadav, Adv.
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Ms. Joyshree Barman, Adv.
Mr. B. Kranthi Kumar, Adv.

Mr. Anukul Raj, Adv.
Mr. Shantanu Krishna, Adv.

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Mr. Prateek Gupta, Adv.
Mr. Satish, Adv.

Mr. Arjun Singh Bhati, Adv.

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Mr. Partha Sil, Adv.
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Ms. Preeti Shukla, Adv.

Mr. Narendra Prasad Yadav, Adv.
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Mr. Vivek Kr. Singh, Adv.

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Mr. Narendra Singh Yadav, Adv.

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Mr. Amit Kumar, Adv.

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Mr. Sriram P., Adv.

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Mr. Awanish Kumar, Adv.

Mr. Saurabh Jain, Adv.
Mr. P.K. Jain, Adv.

Mr. Aneesh Mittal, Adv.
Mr. Varun Chopra, Adv.

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UPON hearing the counsel the Court made the following
O R D E R

Let the matter be listed on 30th October 2017.

Mr. Pawan Shree Agarwal, Amicus Curiae is at liberty to keep the Portal open. Mr. Pawan Shree Agarwal can take assistance of Mr. Aneesh Mittal, Advocate and Mr. Varun Chopra, Advocate.

(SUBHASH CHANDER)
AR-CUM-PS

(H.S. PARASHER)
ASSISTANT REGISTRAR